

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 77/94 in
O.A. NO. 763/92

New Delhi this the 15th day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Adarsh Kumar Handa,
Ex-Asstt. Director Safety,
Regional Labour Institute,
No.1, Sardar Patel Road,
Madras - 600113.
R/O WZ-3398, Mohindra Park,
Shakur Basti,
Delhi - 110034.

... Petitioner

None for the Petitioner

Versus

Shri R. T. Pandey,
Deputy Secretary,
Ministry of Labour through
the Joint Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi.

... Respondent

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

None appeared for the petitioner though this case has been called out twice. The complaint in this case is that the judgment of the Tribunal in O.A. 763/92 dated 14.1.1993 has not been complied with. The operative portion of the direction is contained in paragraph 2 which says that the petitioner may file a representation within 21 days and the respondents shall dispose of the said representation within a period of three months. The respondents



have now considered the case of the petitioner and disposed of his representation by order dated 4.2.1994 produced by the petitioner as Annexure-3. The order now made by the respondents is in full compliance with the direction of the Tribunal. Hence, no case is made out for taking action under the Contempt of Courts Act. This C.C.P., therefore, fails and is dismissed.

Adige
(S. R. Adige)
Member (A)

Malimath
(V. S. Malimath)
Chairman

/as/